## MOTION FOR NOMINATION TO THE COMMITTEE ON PUBLIC UNDERTAKINGS

MR. CHAIRMAN: Dr. L. Murugan to move the Motion for nomination of seven Members to the Committee on Public Undertakings.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, I move the following Motion:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven Members from Rajya Sabha to associate with the Committee on Public Undertakings for the term ending on 30.04.2025, and do proceed to elect, in such manner as directed by the Chairman, seven Members from amongst the Members of the House to serve on the said Committee."

The question was put and the Motion was adopted.

## **OBSERVATIONS BY THE CHAIR**

MR. CHAIRMAN: Hon. Members, this is regarding Rule 267; for your benefit, my observations on Rule 267 have been uploaded today for your consideration. I call upon you and I strongly urge you to seriously bestow your attention on the same. I reiterate that the leaders of the political parties need to take a call on the issue as it is becoming a routine, daily affair in every sitting of the House. I had already indicated that in the last 36 years, this mechanism has been allowed only on six occasions. It is only in exceptional circumstances that the same may be allowed. I need not emphasise that seeking suspension of the proceedings of the House for taking business indicated is indeed a very serious matter. The notices filed today do not conform to the directives imparted by the Chair in this behalf and the same are not admitted.

## REGARDING MENTIONING OF STATES IN THE BUDGET AND OTHER MATTERS

MR. CHAIRMAN: Now, Matters raised with Permission. Do you want to say something? Yes, the Leader of the Opposition. ... (Interruptions)...